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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): I beg to lay on the Table a copy of the Merchant Shipping (Regulation of Entry of Ships into Ports, Anchorages and Offshore facilities) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 311(E) in Gazette of India dated 20th April, 2012 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

(Placed in Library, See No. LT 6824/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

(1) A copy of the Environment (Protection) (Third Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 277(E) in Gazette of India dated 31st March, 2012 under Section 26 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT 6825/15/12)

(2) A copy of the Notification No. S.O. 2866(E) (Hindi and English versions) published in Gazette of India dated 27th December, 2011 making certain amendments in Notification S.O. 489(E) dated 30th April, 2003, issued under section 3 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT 6826/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the British India Corporation Limited (BIC) and the Ministry of Textiles for the year 2012-2013.

(Placed in Library, See No. LT 6827/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table a copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 2010-2011.

(Placed in Library, See No. LT 6828/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): I beg to lay on the Table:-

(1) Copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineers, Noida, for the year 2009-2010, along with Audited Accounts.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6829/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 2494(E) published in Gazette of India dated 3rd November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 154 (Dhaleswari-Bhairabi Section) in the State of Assam.

- (ii) S.O. 2491(E) and S.O. 2492(E) published in Gazette of India dated 3rd November, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12 (Bhopal-Biaora Section) in the State of Madhya Pradesh.
- (iii) S.O. 2608(E) published in Gazette of India dated 22nd November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Bhopal-Biaora Section) in the State of Madhya Pradesh.
- (iv) S.O. 2639(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Chithradurga to Shimoga Section) in the State of Karnataka.
- (v) S.O. 2640(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Bhopal-Biaora Section) in the State of Madhya Pradesh.
- (vi) S.O. 2641(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 64 (Patiala-Sangrur-Bathinda Section) in the State of Punjab.
- (vii) S.O. 2721(E) published in Gazette of India dated 30th November, 2011, making certain amendments in the Notification No. S.O. 333(E) dated 11th February, 2011.
- (viii) S.O. 2809(E) published in Gazette of India dated 16th December, 2011, making certain amendments in the Notification No. S.O. 1667(E) dated 21st July, 2011.
- (ix) S.O. 1960(E) published in Gazette of India dated 25th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (x) S.O. 1961(E) published in Gazette of India dated 25th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 15 (Bikaner-Suratgarh Section) in the State of Rajasthan.
- (xi) S.O. 1962(E) published in Gazette of India dated 25th August, 2011, authorising the Additional District Magistrate, Nagaur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 89 (Ajmer-Nagaur Section) in the State of Rajasthan.
- (xii) S.O. 1963(E) published in Gazette of India dated 25th August, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 113 in the State of Rajasthan.
- (xiii) S.O. 2018(E) published in Gazette of India dated 29th November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Bamitha-Satna Section) in the State of Madhya Pradesh.
- (xiv) S.O. 2038(E) published in Gazette of India dated 2nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 92 (Gwalior-Bhind Section) in the State of Madhya Pradesh.
- (xv) S.O. 2039(E) published in Gazette of India dated 2nd September, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 92 (Bhind-Itawa Section) in the State of Madhya Pradesh.
- (xvi) S.O. 48(E) published in Gazette of India dated 10th January, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.
- (xvii) S.O. 49(E) published in Gazette of India dated 10th January, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 15 in the State of Punjab.

- (xviii) S.O. 77(E) published in Gazette of India dated 17th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 212 (Kerala-Karnataka Border to Kollegal Section) in the State of Karnataka.
- (xix) S.O. 78(E) published in Gazette of India dated 17th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Bamitha-Satna Section) in the State of Madhya Pradesh.
- (xx) S.O. 92(E) published in Gazette of India dated 19th January, 2012, authorising the Sub-Divisional Officer, Ajmer, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 89 in the State of Rajasthan.
- (xxi) S.O. 93(E) and S.O. 94(E) published in Gazette of India dated 19th January, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 7 (Rewa-Hanumana Section) in the State of Madhya Pradesh.
- (xxii) S.O. 187(E) published in Gazette of India dated 30th January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Bamitha-Satna Section) in the State of Madhya Pradesh.
- (xxiii) S.O. 205(E) and S.O. 206(E) published in Gazette of India dated 1st February, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 64 (Zirakpur-Patiala Section) in the State of Punjab.
- (xxiv) S.O. 2248(E) published in Gazette of India dated 28th September, 2011, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxv) S.O. 2325(E) published in Gazette of India dated 10th October, 2011, directing that the Urban Improvement Trust, Kota of the Urban Development and Housing Department of Government of Rajasthan shall exercise the function relating to the development and maintenance of Northern Kota Bypass starting on National Highway No. 76 and terminating on State Highway No. 33, which further joins National Highway No. 12 in the State of Rajasthan.
- (xxvi) S.O. 2434(E) published in Gazette of India dated 25th October, 2011, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxvii) S.O. 2571(E) published in Gazette of India dated 14th November, 2011, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxviii) S.O. 2573(E) published in Gazette of India dated 14th November, 2011, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxix) S.O. 51(E) published in Gazette of India dated 10th January, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxx) S.O. 271(E) published in Gazette of India dated 14th February, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxi) S.O. 275(E) published in Gazette of India dated 14th February, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxii) S.O. 277(E) published in Gazette of India dated 14th February, 2012, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxiii) S.O. 312(E) published in Gazette of India dated 22nd February, 2012, declaring the Highways, mentioned therein, as National Highways.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) to (xv) of (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under section 37 of the National Highways Authority of India Act, 1988:-

- (i) S.O. 1171(E) published in Gazette of India dated 25th April, 2011, entrusting the stretches, mentioned therein, of National Highway No. 47C in the State of Kerala, to National Highways Authority of India, together with a corrigendum thereto published in Notification No. S.O. 257(E) dated 10th February, 2012.
- (ii) S.O. 1791(E) published in Gazette of India dated 3rd August, 2011, entrusting the stretches, mentioned therein, of National Highway No. 48 in the State of Karnataka, to National Highways Authority of India.
- (iii) S.O. 2247(E) published in Gazette of India dated 28th September, 2011, entrusting the stretches, mentioned therein, of National Highway Nos. 95, 11 and 12 in the States of Punjab and Rajasthan, to National Highways Authority of India.
- (iv) S.O. 2433(E) published in Gazette of India dated 25th October, 2011, entrusting the stretches, mentioned therein, of National Highway Nos. 45, 205, 210 and 220, in the States of Andhra Pradesh and Tamil Nadu, to National Highways Authority of India.
- (v) S.O. 2570(E) published in Gazette of India dated 14th November, 2011, entrusting the stretches, mentioned therein, of National Highway No. 6 (Orissa/Chhattisgarh Border-Aurang) in the State of Chhattisgarh, to National Highways Authority of India.
- (vi) S.O. 2572(E) published in Gazette of India dated 14th November, 2011, entrusting the stretches, mentioned therein, of National Highways, mentioned in the Notification, in the State of Rajasthan, to National Highways Authority of India.
- (vii) S.O. 50(E) published in Gazette of India dated 10th January, 2012, entrusting the stretches, mentioned therein, of National Highway No. 200 (Raipur-Bilaspur Section) in the State of Chhattisgarh, to National Highways Authority of India.
- (viii) S.O. 270(E) published in Gazette of India dated 14th February, 2012, entrusting the stretches, mentioned therein, of new and the old National Highways, mentioned in the Notification, in the State of Rajasthan, to National Highways Authority of India.
- (ix) S.O. 272(E) published in Gazette of India dated 14th February, 2012, making certain amendments in the Notification No. S.O. 418(E) dated 22nd March, 2007.
- (x) S.O. 273(E) published in Gazette of India dated 14th February, 2012, making certain amendments in the Notification No. S.O. 910(E) dated 21st April, 2010.
- (xi) S.O. 274(E) published in Gazette of India dated 14th February, 2012, making certain amendments in the Notification No. S.O. 1939(E) dated 9th August, 2010.
- (xii) S.O. 276(E) published in Gazette of India dated 14th February, 2012, entrusting the stretches, mentioned therein, of new and the old National Highways, mentioned in the Notification, in the State of Punjab, to National Highways Authority of India.
- (xiii) S.O. 2719(E) published in Gazette of India dated 30th November, 2011, entrusting the stretches, mentioned therein, of the new National Highway Nos. 31, 28 and 335 in the State of Uttar Pradesh, to National Highways Authority of India.

(Placed in Library, See No. LT 6831/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): On behalf of Shri D. Napoleon, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) on the working of Section 21 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2009, under sub-section (4) of Section 21 of the

said Act.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6832/15/12)

(3) A copy of the Annual Report (Hindi and English versions) on the working of provision 15A of the Protection of Civil Rights Act, 1955, for the year 2009, under sub-section (4) of Section 15A of the said Act.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6833/15/12)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2010-2011.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 6834/15/12)

(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handicapped Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2012-2013.

(Placed in Library, See No. LT 6835/15/12)
